

recruited under the Special Recruitment Scheme will depend (a) on the latest information available of the anticipated requirements, and (b) on the suitability of the candidates who offer themselves for recruitment.

Indian Naval Trainees

411. **Shri D. C. Sharma:** Will the Minister of Defence be pleased to state:

(a) the number of Indians sent abroad for training for the Navy during 1956-57; and

(b) the countries to which they were sent?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) 80.

Officers	31
Ratings	20
Civilians	10
				80

(b) The United Kingdom.

Smuggling of Gold

412. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) the quantity of gold seized by the customs authorities during the year 1957 so far; and

(b) the value involved in each case?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The total quantity of smuggled gold seized by the customs authorities during the year 1957 (January to April, 1957) was 32,864 tolas plus 1,845 Sovereigns.

(b) The total number of seizures is 417. The compilation of a list giving value involved in each case will entail an expenditure of time and labour out of proportion to the benefit likely to be achieved from such

compilation. However, the total value of the gold and sovereigns seized was Rs. 34,06,831.

Arrest of an Air Force Officer in Poona

413. **Shrimati Ila Palchandhary:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a high ranking Air Force Officer—a Squadron Leader—of the Second Wing of the Indian Air Force was placed under Military arrest in Poona in December, 1956 on charges of irregularities in keeping Accounts;

(b) if so, the details thereof; and

(c) what happened thereafter?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) and (c). On 20th December 1956, the Officer Commanding the Air Force Station carried out a surprise check of cash and discovered a large deficiency. The officer responsible for operating the Public Fund Account was placed under arrest, and his acting rank was removed. After necessary investigation he was tried by a General Court Martial in March, 1957. The proceedings are awaiting confirmation.

रजस्थान के विद्यार्थियों के लिये छात्रवृत्तियाँ

४१४. श्री पं. ला० बालूपाल : क्या शिक्षा तथा वैज्ञानिक प्रबन्धना मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५६-५७ में राजस्थान के कितने विद्यार्थियों को केन्द्रीय सरकार की विभिन्न योजनाओं के अन्तर्गत छात्रवृत्तियाँ दी गईं; और

(ख) उनमें कितने विद्यार्थी अनुसूचित जाति तथा अनुसूचित प्रायिक जाति के थे ?

विज्ञान तथा वैज्ञानिक शोधका अमलाय के राज्य-मंत्री (डा० का० सा० श्रीमाली):
(क) और (ख). सूचना एकत्र की जा रही है और यथा समय समा पटल पर रख दी जायेगी।

Cultural Institutions

415. **Shri Jhulan Sinha:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the names of the All India Institutions working in the field of culture which were given grants-in-aid by Government during the year 1956-57; and

(b) the total amount spent by these institutions during the same period?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) A statement is laid on the Table of Lok Sabha [See Appendix III, annexure No. 76].

(b) Audited accounts have not yet been received from the Institutions.

General Elections

416. **Shri Bibhuti Mishra:** Will the Minister of Law be pleased to state:

(a) whether any complaints have been received by Government about the mal-practices during Second General Elections, especially regarding propagation of casteism;

(b) if so, their nature; and

(c) the action proposed to be taken thereon?

The Minister of Law (Shri A. K. Sen): (a) to (c). A number of complaints were received by the Election Commission during the elections alleging malpractices, serious and petty. Among them, there were a few complaints alleging propagation of differences on the basis of castes and communities. All these complaints are under enquiry by the authorities concerned.

Allotment of Iron-rods and Corrugated Iron Sheets

417. **Shri Bhagwati:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the quota of Corrugated Iron Sheets allotted to the State of Assam and the quantity actually received by the said State within the specified period during each of the years 1954, 1955, 1956 and the first four months of 1957; and

(b) the quota of iron goods such as rods etc. other than Corrugated iron sheets allotted for the State of Assam and the quantity actually lifted by the said State within the specified period during the above-period?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Allotments of steel are not made category-wise. A statement showing the tonnage of allocations and despatches for the period in question, as far as is available, is laid on the Table. [See Appendix III, annexure No. 77].

Holidays for High Courts Judges

418. **Shri Kalika Singh:** Will the Minister of Home Affairs be pleased to state the number of days, excluding Sundays, allowed as holdings for judges of the High Courts in India during a year?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of Lok Sabha [See Appendix III, annexure No. 78].

अनुसूचित जातियों तथा अनुसूचित अदिम जातियों की जन संख्या

४१६. श्री जांगड़े: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) अनुसूचित जाति तथा अनुसूचित अदिम जाति संशोधन आदेश (संशोधन) अधिनियम, १९५६ के जारी होने के बाद क्षेत्रावस्थापन, मध्य प्रदेश, उड़ीसा, बिहार तथा